

DEMAND NO. 62, CAPITAL EXPENDITURE  
RELATING TO TRIBAL AND RURAL WEL-  
FARE DEPARTMENT

"That a Supplementary sum not exceeding Rs. 86,000 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Expenditure relating to Tribal and Rural Welfare Department'."

15.15 hrs.

ORISSA APPROPRIATION (VOTE  
ON ACCOUNT) BILL\*, 1973

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K.  
R. GANESH): I beg to move for  
leave to introduce a Bill to provide for  
the withdrawal of certain sums from  
and out of the Consolidated Fund of  
the State of Orissa for the services of  
a part of the financial year 1973-74.

MR. DEPUTY-SPEAKER: The  
question is:

"That leave be granted to intro-  
duce a Bill to provide for the with-  
drawal of certain sums from and  
out of the Consolidated Fund of the  
State of Orissa for the services of  
a part of the financial year 1973-74."

*The motion was adopted.*

SHRI K. R. GANESH: I introduce†  
the Bill.

I beg to move\*\*:

"That the Bill to provide for the  
withdrawal of certain sums from  
and out of the Consolidated Fund  
of the State of Orissa for the ser-  
vices of a part of the financial year  
1973-74 be taken into consideration."

MR. DEPUTY-SPEAKER: The ques-  
tion is:

"That the Bill to provide for the  
withdrawal of certain sums from and  
out of the Consolidated Fund of the  
State of Orissa for the services of  
a part of the financial year 1973-74  
be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: Now  
we will take up clause by clause  
consideration.

The question is:

"That Clauses 2 and 3, the Sche-  
dule, Clause 1, the Enacting For-  
mula and the Title stand part of  
the Bill"

*The motion was adopted.*

CLAUSES 2 AND 3, THE SCHEDULE,  
CLAUSE 1, THE ENACTING FOR-  
MULA AND THE TITLE WERE  
ADDED TO THE BILL.

SHRI K. R. GANESH: I beg to  
move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: Motion  
moved:

"That the Bill be passed."

SHRI CHINTAMANI PANIGRAHI  
(Bhubaneswar): From day after to-  
morrow, the non-gazetted employees  
of Orissa Government, numbering  
1,50,000 are going on mass leave for  
4 days and the entire administration  
is going to be paralysed. I request  
the Minister to start a dialogue with  
the employees so that this situation is  
averted.

SHRI K. R. GANESH: The hon.  
member has brought it to our notice.  
We will look into it.

\*Published in Gazette of India Extraordinary, Part II, Section 2,  
dated 26-3-73.

†Introduced with the recommendation of the President.

\*\*Moved with the recommendation of the President.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1972-73 be taken into consideration."

*The motion was adopted.*

15.19 hrs.

ORISSA APPROPRIATION BILL\*,  
1973

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1972-73.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1972-73."

*The motion was adopted.*

SHRI K. R. GANESH: I introduce\*\* the Bill.

I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1972-73 be taken into consideration."

MR. DEPUTY-SPEAKER: We will take up clause by clause consideration.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

That the Bill be passed."

*The motion was adopted.*

15.21 hrs.

[SHRI K. N. TIWARY in the Chair]

REFUGEE RELIEF TAXES (ABOLITION) BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to move†:

"That the Bill further to amend the Indian Stamp Act, 1899, the

\*Published in Gazette of India Extraordinary Part II, Section 2, dated 28-3-73.

\*\*Introduced with the recommendation of the President.

†Moved with the recommendation of the President.